

8

C.A. No. 151/2008

Order dated 29.7.2010

Hearcd Shri A. Das, Id. Counsel
for the applicant and Shri T. Rathi, Id.
Standing Counsel for the Respondents.

Shri Rathi in the preliminary
content has submitted that the grievance
of the applicant has already been redressed
by cancelling the earlier order of the
General Manager, East Coast Railways.
This is not disputed by the Id. Counsel
for the applicant Shri A. Das.

For the reasons aforesaid, the A.P.
is dismissed for having become infructuous.


(Hemant Chelun)